

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.1504/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

New Delhi, this 11th day of December, 1996

Mukesh Kumar  
s/o Shri Bish Ram  
Screened CL  
Northern Railway  
Divisional Hospital  
Delhi.

(8)

Residential Address:

Mukesh Kumar  
c/o Smt. Lata  
House No.238 - E  
Railway Quarter  
Hospital Compound  
S.P.Mukerjee Marg  
Delhi - 6.

... Applicant

(By None)

Vs.

1. Union of India through  
The General Manager  
Northern Railway Baroda House  
NEW DELHI.

2. The Divisional Railway Manager  
Northern Railway  
States Entry Road  
NEW DELHI.

.... Respondents

(By Shri R.L.Dhawan, Advocate)

ORDER (Oral)

The prayer in this application is to direct the respondents to ~~be~~ at the applicant had been granted the temporary status, on completion of 120 days of Casual Labour service and to absorb him on Group 'D' post with consequential benefits. The applicant served as a Casual Labour during 1983 to 1986 for a total number of 413 days (A-5) intermittently. His case was espoused by the Union (Uttariya Railway Mazdoor Union) vide letter dated 1.10.1994 (A-8) which <sup>was</sup> addressed to Divisional Railway Manager, New Delhi to consider his case for appointment on Group 'D' post taking into account his past service. The DRM vide his letter dated 3.10.1994 addressed to General Secretary, URMU informing him that a decision would be

taken in the matter in accordance with the rules and that the Secretary of the Union would be informed of the decision of the administration in due course. However, finding that no decision has yet been communicated to him the applicant has filed this Original Application. (9)

2. When the application came up for hearing on 05.09.1995, while directing the respondents to file a reply, it was also noted that after the reply of the respondents is filed, the question whether the application should be disposed of with a direction to respondents to give a reply to the Union in continuation of Annexure A-2 letter would be considered.

3. The learned counsel for the respondents states that the application may now be disposed of with a direction to respondents to take a proper decision in regard to the reengagement/absorption of the applicant. In the result, the application is disposed of directing the respondents to consider the representation of the Union on behalf of the applicant for reengagement/absorption on a Group 'D' post in accordance with the law keeping in mind the past service rendered by the applicant. A decision in this regard shall be taken and a speaking order shall be communicated to the applicant within a period of two months from the date of receipt of a copy of this order. No costs.

  
(A.V.HARIDASAN)  
VICE-CHAIRMAN(J)

/rao/